Water Disputes Act 1956 [Placed in Library See No LT-1705/72]

Bill as passed by R S

12 37 hrs

MESSAGES FROM RAJYA SABHA

SECRETARY Sir, I have to report the following messages received from the Secretary of Rajya Sabha ---

- 'In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy the Industrial Disputes (Amendment) Bill, 1972, which has been passed by the Rajya Sabha at at its sitting held on the 6th April 1972 "
- 'In accordance with the provi (u) sions of rule 111 of the Rules of Procedure and Conduct of Business in the Raiva Sabha, I am directed to enclose a copy of the Secunderbad and Aurangabad Cantonments House Rent Control Law (Repeal) Bill 1972, which has been passed by the Rajya Sabha at its sitting held on the 6th April, 1972"
- "In accordance with the provi (m) sions of sub rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Raiya Sabha, I am directed to return herewith the Contingency Fund of India (Amendment) Bill, 1972, watch was passed by the Lok Sabha at its sitting held on the 4th April, 1972, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations and to make to the Lok Sabha in regard to the said Bill "

BILLS AS PASSED BY RAJYA SABHA

SECRETARY Sir, I lay on the Table of the House the following two Bills, as passed by Rajya Sabha ----

answer to S C (1) The Industrial Disputes (Amendment) Bill, 1972,

Statement correcting

The Secunderabad and Aurangabad Cantonments House Rent Control Law (Repeal) Bill 1972

12 38 hrs

PUBLIC ACCOUNTS COMMITTLE

THIRTY-SECOND AND THIRTY-THIRD REPORTS

SHRIMATI MUKUL BANERJI (New Delhi) I beg to present the following Reports of the Public Accounts Committee-

- Thirty second Report regarding action taken by Government on the recommendations contained in their Hundred and Twenty fourth Report (Fourth Lok Sabha) rela ting to Department of Civil Aviation
- (2) Thirty-third Report regarding action taken by Government on the recommendations contained m their Hundred and Fighth Report (Fourth Lok Sabha) relating to Department of Works, Housiag and Urban Development

12 38 hrs

STATEMENT CORRECTING ANSWER TO S Q NO 253 re WAGONS HELD UP FOR MINOR REPAIRS

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MOHD SHAF1 QURESHI) On behalf of Shri K Hanumanthaiya, I beg to make the following statement

In reply to part (a) to Starred Question No 253, the following information was given ---

Gauge	1970-71	1971-72
Broad Gauge	9193	2864
Metre Gauge	2900	2558
Narrow Gauge	216	199

The correct position is as following -

	-	
Gauge	1970- <i>71</i>	1971-72
-		
Broad Gauge	9193	8264
Metre Gauge	2900	2558
Natrow Gauge	216	199

12 39 hrs

DEMANDS* FOR GRANTS, 1972-73

MINISTRY OF IRRIGATION AND POWER

MR SPFAKIR We are now taking up the second stage of discussion of the General Budget

The House will now take up discussion and voting on Demand Nos 58 to 60, 122 and 123 relating to the Ministry of Irrigation and Power for which four hours have been allotted

Hon Members present in the House, who are desirous of moving their cut motions, may send slips to the Table within 15 minutes indicating the serial number and other details as is the practice in the House

SHRI K SURYANARAYANA
(Eluru) This is an important subject
Four hours are not sufficient to have the
opinion of the House

श्री कृष्णचन्त्र पाडे (खलीलाबाद) सिचाई
और बिजली की मागो पर केवल 4 घन्टे का
समय दिया गया है, जब कि यह मसला बहुत
ही महत्वपूर्ण है, हर प्रान्त का मसला है, हर
कास्टीचूएनी का मसला है। इन लिये 4 घन्टे
समय बहुत कम है, इस का समय बढाया जाना
चाहिये। इस मसल पर हर सदस्य अपने अपने
बिचार रखना चाहते है। मेरी आप से प्रार्थना
है कि इस का समय बढ़वाने की कृपा करे।

स्रव्यक्त महोदय अ।प मेरी वगैर इजाजत के बोल रहे हैं, क्या यह अच्छी बात है? प्लाइट आफ आर्डर तो तक का सकता है जब कि कोई सैटर पेंडिंग हो। श्री कृष्ण चन्द्र पाडे अध्यक्ष महोदय, यह बहुत महत्वपूर्ण मसला है। हर ससदीय क्षेत्र का यह मामला है। बहुत से माननीय सदस्यों को इस पर बोलना है। यदि समय नहीं बढेगा तो हम लोग कैंमे वोल पायेंगे? (व्यवधान)

SHRIK SURYANARAYANA The time allotted is not sufficient. This is a very important subject—irrigation and Power—and four hours will not be sufficient... (Interruption)

MR SPFAKER The hon Member is an old member Allotment of time is done by the Business Advisory Committee. The Business Advisory Committee is report and the time allotted are all approved and voted by this House. At that time the matter should have been raised and not now. We have so many Demands to discuss. We have dec ded that the time allotted should not be either increased or decreased. We have considered the matter in detail. There is no way out.

श्री कृष्ण चन्द्र पांडे इस पर समय बढाया जाना चाहिए क्योंकि यह मसला बहुत महत्वपूर्ण है। बहुत से माननीय सदस्य इसके सम्बन्ध में ग्रपन विचार रखना चहेगे। (व्ययक्त)..

श्री हकम चन्द कछवाय (मुरेना) अध्यक्ष महोदय, मैं प्रस्ताव करता हू कि इन पर एक घटे का समय और बढ़ा दिया आये।... (व्यवधान)...

भी कृष्ण चन्द्र पांडे एक घटेका समय बहुत कम होगा।. (व्यवधान). .

श्री हक्तम चन्द कछवाय पहले एक घटे का समर्थन काजिए, बाद मे फिर देखा जायेगा। .. (व्यवधान)...

अध्यक्ष महोदय एक तरफ तो सदन ने फैसला किया है अब फिर मदन और क्या चाहता है।. (व्यवधान)...

श्री हकम चन्त्र कछवाय . फैसला तो कुछ

^{*}Moved with the recommendation of the President.